

(2)

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 14/09/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/10/2016  
NAME OF THE PETITIONER(S) : Travancore Solvents & Oils  
NAME OF THE RESPONDENT(S) : M/s Kerala Chamber of Commerce & Industry & 5 Ors  
UNDER SECTION : 241,242,242 (4)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

- |    |  |                          |                  |
|----|--|--------------------------|------------------|
| 1. | K. Gowtham Kumar                       | Counsel for R1,2,3,4 & 6 | K. Gowtham Kumar |
| 2. | B. Dhanaaraj                           | in Applicant             | B. Dhanaaraj     |
| 3. | T. K. Bhaskar<br>Ajith Jain<br>Kecethi | Counsel for R5           |                  |

**ORDER**

Counsel for the petitioner present. Counsel for R1 to R4 & R6 and counsel for R5 are present. Counsel for R1 to R4 and R6 submitted his argument regarding the status of the assets of R1 company and prayed a week's time for filing counter in the CA. He also undertakes that they will not make any transfer or alienate the unencumbered properties. The submissions of the respondent counsel is recorded. In view of the submissions, time is extended at his request to file counter and furnish a copy of the same to the other side prior to the next date of hearing. Put up on 05.10.2017 at 10.30 A.M.

K Anantha Padmanabha Swamy  
Member (Judicial)